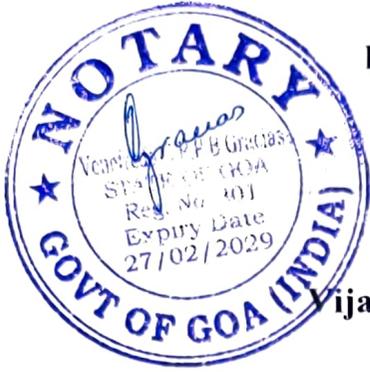


1376



BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

APPEAL NO. 15 OF 2025 (WZ)

Vijay Ravalnath Gaonkar & Anr

...Appellants

*Versus*

Salgaoncar Shipping Company Pvt. Ltd.

& Ors

...Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF GSEIAA**

**RESPONDENT NO 6. TO THE ADDITIONAL**

**AFFIDAVIT OF THE APPELLANT**

I, Shri Sachin Desai, major of age, holding the post of Member Secretary, Goa State Environment Impact Assessment Authority ("GSEIAA") i.e., Respondent No 6 herein, having office at 4<sup>th</sup> Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:-



1. I say that I am holding the post of Member Secretary, GSEIAA. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.

2. At the very outset, Respondent No 6 (“**Answering Respondent**”) denies all the averments, allegations and contentions raised by the Appellant *in toto*, save and what are matter(s) of record. Nothing stated in the present appeal shall be deemed to be admitted by the Answering Respondent unless specifically admitted hereinafter.

3. I say that the present Affidavit-in-Reply is being filed in response to the Additional Affidavit submitted by the Appellant. I specifically state that nothing contained in the said Additional Affidavit filed by the Appellant shall be deemed to have been admitted merely for want of a specific denial. Likewise, no statement shall be construed as admitted

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for want of traverse seriatim. I further say that the submissions, statements, and contentions made in the earlier Affidavit-in-Reply filed by the Answering Respondent to the main appeal are hereby reiterated, reaffirmed, and adopted as forming an integral part of the present Affidavit-in-Reply to the Additional Affidavit submitted by the Appellant.



4. I say that during the 212th meeting of the Goa State Expert Appraisal Committee (Goa SEAC) held on 26.07.2024, after examining the documents submitted by Respondent No. 1, it was decided that a site inspection would be conducted on 01.08.2024 to verify the prevailing site conditions. I say that, accordingly, the members of the SEAC visited the site and carried out the inspection on 01.08.2024.

5. I say that, pursuant to the said inspection, the application of Respondent No. 4 was taken up for consideration during the 214th meeting of the Goa SEAC



held on 09.08.2024. I say that during this meeting, the Committee deliberated upon the application in detail and took into account the observations and findings recorded during the site inspection of 01.08.2024. Upon such due consideration of all relevant material, the SEAC recommended the project for grant of Environmental Clearance (EC), subject to specific conditions as recorded in the minutes of the 214th meeting held on 09.08.2024. I say that the Impugned EC was accordingly issued after a thorough and lawful appraisal process.

Annexed hereto is a copy of the minutes of the 214th Meeting of the Goa SEAC held on 09.08.2024 marked as "Annexure A".

6. I say that in view of the above, the present appeal bears no merit and is liable to be dismissed.

7. I say that what has been stated in Paras 1 to 6 are true to my own knowledge and/or are based on



documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.



Solemnly Affirm on Oath

Place: Panaji, Goa.

Date: 27.10.2025

  
**DEPONENT**

Identified by:



Solemnly affirmed before me  
*Sachin Desai*  
.....  
..... mentioned before me by  
*Sachin Desai* .....  
..... At Panjim - Goa  
Sr. No, *146/10/2025*  
Dated. *27/10/2025*

*Govas*  
**Venefrada C.P.P.B Gracias**  
**Advocate & Notary Goa State**

# ANNEXURE A

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**Minutes of the 214<sup>th</sup> Meeting of the Goa State Expert Appraisal Committee (Goa-SEAC) held on the 09<sup>th</sup> August 2024 at 03.00 p.m. in the Conference hall of the Department of Environment & Climate Change 4<sup>th</sup> Floor, Dempo Towers, Patto - Panaji, Goa.**

The 214<sup>th</sup> meeting of the Goa-SEAC was held on 09<sup>th</sup> August 2024 in the Conference hall of the Department of Environment & Climate Change 4<sup>th</sup> floor of the Dempo Towers, Patto - Panaji at 03.00 p.m. under the Chairmanship of Er. Pascoal Barbosa Noronha.

The list of members who attended the meeting is at "Annexure - I".

The Chairman welcomed the members and requested to proceed as per the agenda items.

**1. To discuss the site inspection reports amongst the Expert Members filed by the Expert Members who attended the site inspections.**

**Decision:** The inspection reports prepared by SEAC members who attended the site inspections in regards to Salgaocar Shipping Company Limited and Oil and Natural Gas Corporation Ltd. were discussed in detail and were deliberated.

**2. To decide on application received from Salgaocar Shipping Company Limited for Block II - Sirigao-Mayem Mineral Block bearing Survey No. 1, 2, 3, 4, 5, 6, 7, 46, 47, 48, 84, 90, 91, 92, 93, 94, 95, 96, 97, 98 & Road, located at Sirigao village of Bicholim taluka, North Goa and plot bearing Survey No. 12, 47, 60, 61, 62, 79, 80, 84, road, 48, 56, 57, 58 & 59 located at Mayem village at Bicholim taluka, North Goa for prior Environmental Clearance.**

**Decision:** The Authority after scrutinizing and perusing the documents submitted by the Project Proponent decided to grant the Environmental Clearance under following conditions:

- The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
- The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
- The Project Proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded Environment Clearance and the details of MoEF&CC website where it is displayed.
- The copies of the Environmental Clearance shall be submitted by the Project Proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.



- c) The Project Proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms /conditions.
- f) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the Project Proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Authority/Ministry/Regional Office along with the Six-Monthly Compliance Report.
- g) Concealing factual data or submission of false/fabricated data may result in revocation of this Environmental Clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- h) The Authority/Regional Office of this MoEF&CC shall monitor compliance of the stipulated conditions. The project Authorities should extend full cooperation to the Officer (s) by furnishing the requisite data /information/monitoring reports.
- i) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- j) This issue with an approval of the Competent Authority.

**Specific Conditions**

- a) The instant Environmental Clearance (EC) is subject to the outcome of the WP 592 of 2022 (MSPL v. State of Goa & Ors.) regarding challenging the constitutionality of the tender documents of Phase I auction of Goa mines and PIL WP 2029/2023 (F) (Suresh Govind Gaonkar & Ors v. Directorate of Mines and Geology & Ors) regarding challenging the state's decision to go ahead with the auction of the mining block.
- b) The PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project Proponent shall ensure that the activities proposed under the Public Hearing is different from the CSR activities.
- c) The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.
- d) The Project Proponent should adopt the proper mitigation measures as proposed under EMP. The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to this Authority/Ministry's Regional Office.
- e) The Project Proponent shall manage the accredited NABL certified agencies for carrying out monitoring of air and water quality parameters on routine basis.









- f) The Project Proponent to explore the possibility of using atleast 20% Green Energy Vehicles within 10 years of operation in consultation with stake holders.
- g) A cumulative impact assessment of mines has been factored in the EIA report submitted by them, the findings of the same shall be complied and implemented strictly.
- h) NOC from the Concerned Local Authority, shall be obtained before drawing the ground water for the project activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the Project Proponent shall obtain such permission.
- i) The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment as committed before the SEAC.
- j) The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on occupational health shall be carried out every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.
- k) The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to this Authority/ Ministry's Regional Office.
- l) The Hon'ble Supreme Court has imposed a capping on mining of iron ore to 20 MTPA for the entire State of Goa. Accordingly, the Project Proponent shall first obtain the necessary permission from the Competent Authority with regard to the amount of mineral they can mine per year, before starting its mining operation.
- m) The Project Proponent to submit the copy of permission obtained for carrying out common boundary working from the Directorate General of Mines Safety (Govt. of India).
- n) The Project Proponent to use local available tippers for system of transportation.
- o) The mined out pits will be converted into water reservoirs, pond with other ecotourism facilities like water sports, boating, fishing etc., Pisciculture in mine pits will be developed and also the local community will be involved for cage fishing to make it a commercially viable venture.
- p) The ecology restoration or mine reclamation activities should be as per the plan submitted to and approved by Indian Bureau of Mines (Govt. of India) and in future, research institutes to be involved to devise the ecology restoration or mine reclamation plan including local research institute.

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- q) Regular monitoring and analysis of discharge water and at upstream and downstream of Bicholim and Asnora river needs to be carried out quarterly through NABL/MoEF&CC accredited laboratory.
- r) **Extensive native fruit bearing plantation shall be carried out in all safety zones with density of 1500 trees/ha.**
- s) **The Project Proponent needs to complete the entire peripheral plantation under green belt, safety barrier plantation and gap plantation within five years from the start of mining operations. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings) the seedlings should have proper trained root stock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 80% survival rate, action plan for achieving the target survival rate shall be submitted to this Authority/ Ministry's Regional Office.**
- t) The waste dump slopes shall be covered with laterite material and then with biodegradable geotextile mats to prevent the soil erosion of the dump slopes so as to facilitate the growth of native species.
- u) The PP needs to regularly spray with water to arrest the generation of dust on the haul roads within the mining lease area. The main haul road adjacent to mining lease boundary should be provided with water tankers for the dust suppression.
- v) The PP to explore the possibility of replacing the existing trucks of 10.5tons with higher capacity trucks of 25 tones in consultation with the stake holders and the interest of the local community.
- w) Fugitive dust monitoring during transportation shall be monitored regularly at all the sensitive receptors and report shall be submitted quarterly to this Authority/ Regional Office. Regular sprinkling shall be done on roads to suppress the dust at the source.
- x) The Project Proponent shall adhere to the pollution control measures suggested by the State/Central Pollution Control Board in the environmental guidelines for crushing/screening activity.
- y) The wheel washing facility for the ore transport vehicles shall be provided at the exit point of the mine.
- z) The Project Proponent needs to strengthen the settling pond with proper stone pitching in line with the design of settling pond considering the annual rainfall, flow rate, catchment area and its discharge.
- aa) The catch drains and siltation ponds needs to be regularly maintained to arrest silt and sediments flow from dumps.
- bb) The PP shall be responsible to develop Green Belt, plantation for ecology restoration by planting native species and also involving local community.
- cc) Wild Life Conservation Plan prepared in consultation with Forest Department and submitted to DCF North Goa Division to be implemented.

- dd) The Project Proponent needs to explore the possibility of using advanced/ latest mining technologies available so as to minimize the ecological impacts.
- ee) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- ff) The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- gg) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- hh) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- ii) The State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- jj) The Project Proponent should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.parivesh.nic.in](http://www.parivesh.nic.in)). A copy of the advertisement may be forwarded to the concerned Authority/MoEFCC Regional Office for compliance and record.
- kk) The Project Proponent shall inform this Authority/ MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- ll) The PP to continuously monitor Ambient Air Quality along the transport route and at the mine site and the results of such monitoring to be displayed electronically in front of the main entry and exit gate. The location of the same shall be in consultation with GSPCB.
- mm) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control

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system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ State Pollution Control Board.

- nn) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC/SEIAA is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- oo) The Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- pp) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per SPCB/CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of SEIAA/MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to this Authority/Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. clearly showing the trend analysis on six-monthly.
- qq) The Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to this Authority/ Regional Office MoEFCC annually.
- rr) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- ss) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to this Authority/ Regional Office of the MoEF&CC and the State Pollution Control Board/Committee.
- tt) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of

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the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

- uu) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- vv) The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
- ww) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to this Authority/MoEFCC and its concerned Regional Office.
- xx) The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
- yy) The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- zz) Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- aaa) Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining



area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

- bbb) As presented by the PP before SEAC transportation of mineral will pass through the dedicated mine and internal road, further will cross Mapusa-Bicholim State Highway (SH-1). The truck would then pass from mine to Sirsaim jetty through public road i.e. MDR 02 and SH-1. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ccc) The Plantation programme to be carried out as per the approved mining plan.
- ddd) The Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- eee) The Project Proponent shall submit the time- bound action plan to this Authority within 6 months from the date of issuance of Environmental Clearance for undertaking the activities committed during public consultation by the Project Proponent in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
- fff) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to this Authority/ Concerned Regional Office of the MoEF&CC.
- ggg) The Project Proponent should inform to this Authority/Regional Office regarding date of financial closures and final approval of the project by the Concerned Authorities and the date of start of land development work.
- hhh) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to this Authority & its Concerned Regional Office, and the State Pollution Control Board.
- iii) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to this Authority.
- jjj) This Authority shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to this Authority/ Officer(s) by furnishing the requisite data / information / monitoring reports.
- kkk) In pursuant to Ministry's O.M No. 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area



which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

- lll) This Authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- mmm) Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- nnn) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
- ooo) Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- ppp) The project proponent must ensure that the socio-cultural including the religious sentiments of the surrounding villagers does not hamper due to unwanted restrictions.
- qqq) The Project Proponent must ensure that the silt and mine water does not flow into the agricultural lands which have been revived and are being cultivated by the locals. Adequate measure must be in place to prevent any such incidences. Efforts must be made to support agriculture practices wherever possible on a proactive basis.
- rrr) Wildlife conservation is of utmost importance. The location of mines and surrounding areas support variety of wildlife species. Project proponent must prepare wildlife management plan, in consultation with the wildlife experts/department of forest and adhere to all the recommendations made and implement in letter and spirit. If the exercise is given to the forest department, the proponent must monitor the preparation and implementation. The same must be reported the compliance reports.
- sss) To promote academic, scientific and industry collaboration to improve the mining operations, and to take corrective measures, the project proponent may identify local academic/research institutions as potential collaborators to undertake research activities of mines, ecological and social relevance
- ttt) To protect and enhance biodiversity of the mine and surrounding areas, the project proponent may collaborate with local Biodiversity Management Committees (BMC) in developing biodiversity parks, nurseries etc.
- uuu) Efforts need to be made to identify wildlife movement corridors based on the historical data within the mine site and take corrective measures, if any.
- vvv) Support the locals in alternative livelihoods development by promoting eco-tourism related capacity building etc.
- www) Dust suppression plan must be in place, covering both within and outside along the roads passing through the villages. Drivers must be trained both on traffic and environmental safeguards. Speed governors must be fitted to the trucks. Speed must not exceed 40 kms per hour as most of the roads leading to the jetties are passing through the villages.
- xxx) Online sensor based Air Monitoring Stations be installed along the transportation routes in consultation with GSPCB and integrated with server of GSPCB and software of DMG.

yyy) A mandatory 50 meter buffer shall be maintained as per MMDR and Mines Act 1957.

zzz) The Project Proponent shall abide by all the Circulars, Office Memorandum, Orders issued by the Directorate of Mines and Geology on transportation of Ore and Minerals.

**3. To decide on application received from Kantu Dessai for proposed laterite stone quarry located on land bearing Survey No. 189/1 Nirancal village, Ponda taluka Goa for prior Environmental Clearance.**

**Deliberation:** The Project Proponent through e-mail dated 09/08/2024 informed the Committee that they are unable to attend the said meeting.

**Decision:** As Project Proponent failed to attend the meeting, the Committee decided to defer this matter.

**4. To decide on application received from Oil and Natural Gas Corporation Ltd. for Development of Convention Centre and Other Infrastructure Facilities at ONGC, Goa Campus located at Survey No. 82 part 2,3,4,5,7, Kital Village, Quepem, South Goa for prior Environmental Clearance.**

**Decision:** The Committee deliberation the site inspection report and decided to call the Project Proponent for detailed presentation on 23/08/2024 at 03:30pm.

**5. Any other matter with permission of the chair.**

**i. To discuss on increase of sitting fees for GSEIAA/ GSEAC.**

Goa State Expert Appraisal Committee (GSEAC) in a meeting held on 09/08/2024 discussed at length, need for revision of the sitting fees for the Chairman and Non Official members of both the Authority and Committee. The comparative statement of sitting fees of the other states are as follows:-

State	Designation	Remuneration
Maharashtra	Chairman	20,000/-
	Members	15,000/-
Tamil Nadu	Chairman	10,000/-
	Members	7,000/-

Accordingly it was unanimously proposed that the sitting fees for the Chairman of GSEIAA and GSEAC be fixed Rs.10,000/- (*Rupees Ten Thousand Only*) per sitting and members Rs.7,500/- (*Rupees Seven Thousand Five Hundred Only*) for each meeting and the same fees to be fixed for inspections to be undertaken by the Authority and the Committee.



Accordingly the Authority and the Committee has recommended the following fee:-

1. The Chairman State Environment Impact Assessment Authority and the State Expert Appraisal Committee Rs.10,000/- (*Rupees Ten Thousand Only*) be paid for each sitting and inspection respectively.
2. Non official members of SEIAA Rs.7,500/- (*Rupees Seven Thousand Five Hundred Only*) for each sitting and inspection. Expert members of SEAC for each sitting and inspection Rs.7,500/- (*Rupees Seven Thousand Five Hundred Only*) and also for inspections per tour.

The Authority noted that an amount of 1,64,00,415/- (*Rupees One Crore Sixty Four Lakhs Four Hundred Fifteen Only*) is available in the account of Authority and was also of the view that sufficient funds are available with the Authority which can meet this expenditure of enhanced sitting fees and revenue collection shall be taken up vigorously soon as the enhancement would give a boost and encourage such revenue and there would not be any Financial burden on the State exchequer.

*The meeting ended with vote of thanks to the chair.*

Mr. Sanjay Jahagirdar




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Shri. Prasad Shashikant Rangnekar



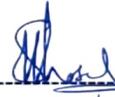

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Dr. Nitin S. Sawant




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Dr. Subhash H. Bhosale



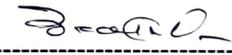

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Shri. Sanjay Amonkar

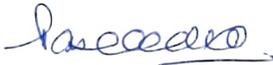



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Shri. SujeetKumar Mariappa Dongre.




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**Er. Pascoal Barbosa Noronha**  
(Chairman Goa-SEAC)



**Shri. Sanjeev Joglekar**  
(Member Secretary Goa-SEAC)

Place: Patto-Panaji

Date:09<sup>th</sup> August 2024

## Annexure – 1

The list of members who attended the meeting.

Er. Pascoal Barbosa Noronha	Chairman (Goa –SEAC)
Shri. Sanjeev Joglekar	Member Secretary (Goa –SEAC)
Mr. Sanjay Jahagirdar	Expert Member (Goa –SEAC)
Shri. Prasad Shashikant Rangnekar	Expert Member (Goa –SEAC)
Dr. Nitin S. Sawant	Expert Member (Goa –SEAC)
Dr. Subhash H. Bhosale	Expert Member (Goa –SEAC)
Shri. Sanjay Amonkar	Expert Member (Goa –SEAC)
Shri. SujeetKumar Mariappa Dongre.	Expert Member (Goa –SEAC)

## Annexure – 2

### Agenda Items for 214<sup>th</sup> Goa State Expert Appraisal Committee (Goa – SEAC) meeting to be held on 09<sup>th</sup> August 2024 at 03:00 pm.

1. To discuss the site inspection reports amongst the Expert Members filed by the Expert Members who attended the site inspections.
2. To decide on application received from Salgaocar Shipping Company Limited for Block II –Sirigao-Mayem Mineral Block bearing Survey No. 1, 2, 3, 4, 5, 6, 7, 46, 47, 48, 84, 90, 91, 92, 93, 94, 95, 96, 97, 98 & Road, located at Sirigao village of Bicholim taluka, North Goa and plot bearing Survey No. 12, 47, 60, 61, 62, 79, 80, 84, road, 48, 56, 57, 58 & 59 located at Mayem village at Bicholim taluka, North Goa for prior Environmental Clearance.
3. To decide on application received from Kantu Dessai for proposed laterite stone quarry located on land bearing Survey No. 189/1 Nirancal village, Ponda taluka Goa for prior Environmental Clearance.
4. To decide on application received from Oil and Natural Gas Corporation Ltd. for Development of Convention Centre and Other Infrastructure Facilities at ONGC, Goa Campus located at Survey No. 82 part 2,3,4,5,7, Kital Village, Quepem, South Goa for prior Environmental Clearance.
5. Any other matter with permission of the chair.

*On* *ASPC* *[Signature]* *[Signature]* *[Signature]* *[Signature]*